

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 214 of 2017 IN
DFR No.732 of 2017**

Dated: 30th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Jindal Power Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Ms. Arunima Kedia
Mr. Shreshth Sharma

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1
Mr. Nirvay Gupta
Ms. Shruti Verma for R.20,21 & 28

ORDER

Learned counsel for the appellant states that she will be filing affidavit of service in respect of some of the Respondents. Issue fresh notice to Respondent Nos. 10, 11, 16 & 17. Dasti, in addition, is permitted.

Learned counsel appearing for Respondent Nos. 20, 21 & 28 seeks three weeks time to file reply. He may file the same on or before 21.04.2017 after serving copy on the other side.

List the matter on **25.04.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt